

State Vs Rajender @ Kancha
FIR NO. 203/2017
under Section 302 IPC
PS Kotwali

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State(through V/C).
Sh Krishna Mohan Ld. LAC for accused/applicant(through V/C).
IO/Inspector Jagdeep Singh is also present(through V/C).

Heard. Perused.

Ld. LAC for accused/applicant argued that accused/applicant was arrested on 04.09.2017 and he is in custody since then. Accused/applicant is having absolutely clean antecedents and he was never involved in any other case. Accused/applicant is entitled to interim bail as per Guidelines of HPC dated 11.05.2021.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

As per report filed by IO, accused/applicant is a resident of Nepal and he has no permanent place of residence in India. Accused/applicant was previously convicted in a case vide FIR No.188/2012 under Section 392/397/411/34 IPC PS Kotwali.

Keeping in view the aforesaid facts and

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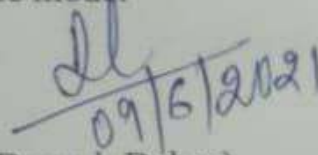
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State Vs Rajender @ Kancha

FIR NO. 203/2017

circumstances and more particularly the factum of previous conviction of accused/applicant in a robbery case, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. LAC for accused/ applicant through email/approved electronic mode.


09/06/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Bishu Saha @ Vishu
FIR NO. 296/2018
under Section 302/201 IPC
PS Prasad Nagar

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Sh Praveen Aggarwal, Ld. LAC for accused/
applicant(through V/C).
IO is also present (through V/C).

Heard. Perused.

Ld. LAC for accused/applicant submits that accused/applicant was arrested on 20.11.2018 and he is in custody since then. Accused/applicant is having absolutely clean antecedents and he was never involved in any other case. Accused/applicant is entitled to interim bail for a period of 90 days as per guidelines of HPC dated 11.05.2021.

Ld. Addl. PP for State has fairly conceded that accused/applicant is entitled to interim bail as per guidelines dated 11.05.2021 of HPC.

As per nominal role of accused/applicant, received from concerned Jail Superintendent, accused/applicant has already spent a period of 02 years 06 months and 19 days in custody in this case and his conduct in jail is satisfactory. As per report of IO, accused/applicant has no previous involvement.

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Delalabas
09/6/2021

State Vs Bishu Saha @ Vishu

FIR NO. 296/2018

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. LAC for accused/ applicant through email/approved electronic mode.

Delabas
09/6/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Saurabh
FIR NO. 463/2017
under Section 302/34 IPC
PS Timarpur

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Sh Dushyant Singh, Ld. LAC for accused/
applicant(through V/C).

Heard. Perused.

As per report received from concerned jail superintendent, accused/applicant was released from jail in this case on 26.05.2021 in compliance of order dated 25.05.2021 passed by this Court.

Copy of order dated 25.05.2021 and copy of letter received from concerned Jail Superintendent has been sent to Ld. LAC for accused/applicant through Whatsapp.

In view of aforesaid facts and circumstances, the application in hand is hereby dismissed being infructuous.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. LAC for accused/ applicant through email/approved electronic mode.

Delabas
09/6/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Altaf @ Ganja
FIR NO. 116/2018
under Section 307/34 IPC r/w Section 25/27 Arms Act
PS Kashmere Gate

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Sh Praveen Aggarwal, Ld. LAC for accused/
applicant(through V/C).
IO/SI Deepak Lochab is also present(through
V/C).

Heard, Perused.

Ld. LAC for accused/applicant submits that
accused/applicant was arrested on 22.03.2018 and he is in
custody since then. Accused/applicant is having absolutely clean
antecedents and he was never involved in any other case.
Accused/applicant is entitled to interim bail for a period of 90
days as per guidelines of HPC dated 11.05.2021.

Ld. Addl. PP for State has fairly conceded that
accused/applicant is entitled to interim bail as per guidelines
dated 04.05.2021 & 11.05.2021 of HPC.

Keeping in view the aforesaid facts and
circumstances, *accused/applicant is hereby admitted to interim
Bail for a period of 90 days from the date of his release from
jail on his furnishing personal bond in the sum of Rs.25,000/-*

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09/6/2021

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State Vs Altaf @ Ganja

FIR NO. 116/2018

*to the satisfaction of concerned Jail Superintendent.
Accused/applicant shall surrender before concerned jail
superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned Jail
Superintendent as well as Ld. LAC for accused/ applicant
through email/approved electronic mode.


09/6/2021
(Deepak Dabas)

ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Pooja
FIR NO. 12/2021
under Section 20 NDPS Act
PS NDRS

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 13.03.2021 and she is in custody since then. Accused/applicant is having two minor children aged about 07 years and 05 years. Accused/applicant has been falsely implicated in this case. Investigation is complete. Chargesheet has been filed. No useful purpose will be served by keeping accused/applicant in JC. Accused/applicant is having absolutely clean antecedents.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, 4 kg 'Ganja' (intermediate quantity) has been recovered from the possession of accused/applicant. Investigation of the case has been completed. Chargesheet has been filed. No previous conviction/

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09/6/2021

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State Vs Pooja

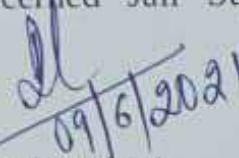
FIR NO. 12/2021

involvement has been alleged against accused/applicant. Accused/applicant is having two minor children.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to Court Bail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of this court.*

Application stands disposed of accordingly.

Copy of present order be sent to Ld. Counsel for accused/applicant as well as concerned Jail Superintendent through email/electronic mode.


09/6/2021
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Hariom @ Golu
FIR NO. 363/2020
under Section 392/394/397/411/34 IPC
PS Civil Lines

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for
State(through V/C).
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 05.09.2020 and he is in custody since then. Accused/applicant has been falsely implicated in this case and no specific role has been assigned to accused/applicant. Accused/applicant was merely trying to persuade the parties not to quarrel, however, accused/applicant was himself arrayed as an accused in this case. Investigation of the case has been completed. Chargesheet has been filed. Accused/applicant is having absolutely clean antecedents. No useful purpose will be served by keeping accused/applicant in jail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant

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09/6/2021

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State Vs Hariom @ Golu

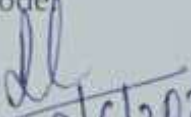
FIR NO. 363/2020

alongwith co-accused persons had robbed the complainant/victim of his mobile phone in a moving TSR. It is alleged against accused/applicant that he had choked the complainant/victim.

Allegations against accused/applicant are of very serious nature. Trial of the case is yet to commence and statement of complainant/victim is yet to be recorded in Court. As per report filed by IO, accused/applicant is a habitual offender and previously involved in seven other cases. Chances of tempering with the evidence/witnesses and possibility of feeling away from the process of law cannot be ruled out.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.


09/06/2021

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

State Vs Harish @ Koyal
FIR NO. 25/2019
under Section 302 IPC
PS Kashmere Gate

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State(through V/C).
Ld. Counsel for accused/applicant(through V/C).
IO/Inspector Dinesh Kumar is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 21.01.2019 and he is in custody since then. Accused/applicant is having absolutely clean antecedents and he was never involved in any other case. Accused/applicant is entitled to interim bail for a period of 90 days as per guidelines of HPC dated 11.05.2021.

Ld. Addl. PP for State has fairly conceded that accused/applicant is entitled to interim bail as per guidelines dated 11.05.2021 of HPC.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/-*

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09/6/2021

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State Vs Harish @ Koyal

FIR NO. 25/2019

*to the satisfaction of concerned Jail Superintendent.
Accused/applicant shall surrender before concerned jail
superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021

Arjun / 1st 1/2
Kadla / 1/2/2021

State Vs Rohit Kumar
FIR NO. 22/2020
under Section 20 NDPS Act & 171/465/474 IPC
PS NDRS

09.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of two months.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State(through V/C).
Sh Mukesh Kalia, Ld. Counsel for accused/ applicant(through V/C).
IO/SI Sanjay Kumar is also present(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant was arrested on 24.08.2020 and he is in custody since then. It is further submitted that the application in hand was filed on 25.05.2021 on the ground that wife of accused/applicant is COVID positive and her condition is deteriorating day by day. There is nobody else in the family of accused/applicant to look after his ailing wife and one child aged about 02 years. It is further submitted that now even father of accused/applicant has been tested COVID positive.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that wife of accused/applicant was tested positive more than 15 days ago and she must have recovered by now. It is further submitted that

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2 Jun 2021

Kumar

State Vs Rohit Kumar
FIR NO. 22/2020

no documents pertaining to treatment being provided to wife and father of accused/applicant have been annexed with the application in hand and they are not admitted in hospital.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, **72 kg Ganja i.e. commercial quantity** has been recovered from the possession of accused/applicant. The offence in question is very serious one and keeping in view the seriousness of offence, High Powered Committee in its minutes of meeting dated 04.05.2021 has specifically stated that the inmates who are undergoing trial for intermediate/large quantity recovery under NDPS Act should not be considered for grant of interim bail. Even otherwise no document pertaining to treatment being provided to wife and father of accused/applicant has been annexed with the application in hand. On 04.06.2021, Ld. Counsel for accused/applicant had taken adjournment for filing fresh medical documents pertaining to medical condition of wife of accused/ applicant. However, no such documents were filed and instead COVID Positive report of father of accused/ applicant has been filed. Ld. Counsel for accused/applicant has not filed any documents on record pertaining to present medical condition of either wife of accused/ applicant or the father of accused/applicant. Ld. Counsel never pleaded that the wife and father of accused/applicant are hospitalized. Apart COVID Positive report, no other document i.e. doctor's prescription etc has been filed. Wife of

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Arjun Tare.

Kodak/09/06/2021

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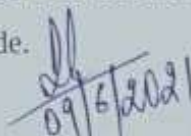
State Vs Rohit Kumar

FIR NO. 22/2020

accused/applicant was tested positive on 25.05.2021 and she must have recovered by now and as per new guidelines in this regard, an asymptomatic patient can end self-isolation after 10 days.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as Ld. Counsel for accused/ applicant through email/approved electronic mode.


09/06/2021
(Deepak Dabas)

ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/09.06.2021